

Endorsement on A1- 7724/22 Dated 19.07.2022 of District Court, Kozhikode.

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 25. 07. 2022.**

(By Order)



Sheristadar.



To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



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A1

THE HIGH COURT OF KERALA

Ernakulam: 682 031

Email: Csec.hc-ker@gov.in

Phone: 0484 256 2951

Date: 16/07/2022

No.C5-38605/2022

OFFICIAL MEMORANDUM

Sub: Inter District/Departmental transfer - vacancies of Clerk in the Civil Judicial Wing of Kozhikode District and Alappuzha District - Regarding.

Ref:

1. Letter No.A1-22/2022 dated 06/07/2022 of the District Judge, Kozhikode.
2. Letter No.3206/2022/A1 dated 29/06/2022 of the District Judge, Alappuzha.
3. G.O.(P) No.36/91/P&ARD dated 02/12/1991.
4. G.O.(Ms) No.4/61/PD dated 02/01/1961.
5. G.O.(P) No.5/2013/P&ARD dated 06/02/2013.
6. High Court O.M. No. C6-7742/2020 (I) dated 24/09/2021

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The undermentioned officers are informed that, the District Judge, Kozhikode and the District Judge, Alappuzha as per the letters cited, have reported one vacancy of Clerk each in their respective districts to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Civil Judicial Wings of Kozhikode District and Alappuzha Districts from candidates who are eligible to apply for the same in the light of the Government Order cited 3rd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk and actual qualifying period of service as Clerk in the District.

The following instructions shall be followed while submitting/ forwarding the applications:-

1. The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 4th in the event of their transfer.
2. The applicants shall furnish a declaration to the effect that they agree to become the junior to the junior most in the post of Clerk in the event of their transfer, duly countersigned by the Appointing Authorities concerned.

LSW

Format for furnishing the data as per instructions Number 3

Sl. No.	Name and designation of the applicant	Date of advice/ Date of appointment order (in the case of by transfer appointees) in the post of Clerk and date of joining.	Total period of service in the Clerical cadre <u>as on 30/07/2022</u>	Period of deputation/ LWA under Appendix XII A/ XII B/ XII C, Part I, KSRs in the Clerical cadre	Qualifying service in the Clerical Cadre which can be reckoned for inter-district transfer
(1)	(2)	(3)	(4)	(5)	(6)= (4) - (5)

Signature of the Applicant

Verified and Countersigned
District Judge / Chief Judicial Magistrate